
(2020) 12 SEBI CK 0136

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 553, 554, 555 Of 2020, Appeal No. 516, 517, 518 Of 2020

Saroj Devi Kothari And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 21-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0136

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Monil Punjabi, Himanshu Agarwal, Shivam Deshmukh, Nidhi Singh, Kinjal Bhatt, Hersh Choudhary, Vidhii Partners

Final Decision : Disposed Of

Judgement

1. There is a delay in filing these appeals. For the reasons stated in the applications, delay is condoned. Misc. Applications are disposed of accordingly.
2. All these three appeals arise from a common order and are being taken up together.
3. We have heard Mr. Monil Punjabi, the learned counsel for the appellants and Ms. Nidhi Singh, the learned counsel for the respondent through video conference. Order reserved.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.